

hon. Minister is here. It is a very serious matter for the people of Punjab. [Interruptions]

MR. SPEAKER: You talk to him later on.

[Interruptions]

SHRI SUBASH CHANDRA NAYAK (Kalahandi): What Shri Naik is speaking, I am speaking on that. That is my constituency. [Interruptions]

[Translation]

SHRI RAM NAIK: The photograph of the Sarpanch of that village is published in the Times of India. After tripping him of all his clothes, he was brought on the road. His only fault is that he is a people's representative and stripping of his clothes he was brought on the road. This act of uncivilizedness can cause anger to anyone. Although that is an Adivasi area yet no civilised Government can behave in this manner. Only Janata Dal Government can behave in this manner. The Sarpanch of the Village belongs to Bhartiya Janata Party and that is the only reason he has to face the anger of Janata Dal Government in such an uncivilized manner. A Security deposit of Rs.40 thousand has been demanded from them. I demand that the Government should give statement about such a serious incident and inform the House as to what were the reasons of this incident. In this regard I would like to urge upon the Government to make a statement. [Interruptions]

[English]

SHRI SUBASH CHANDRA NAYAK: Respected Sir, I shall bring to you kind notice the high-handedness and cruelty of the police under the brutal administration of the present Orissa Government. Reports flashed in the daily newspapers *Times of India* dated 18.7.92, *Navbharat Times* (Hindi daily) dated 17.7.92, *Pragatibadi* (Oriya daily) dated 15.7.92 may please be verified wherein the brutal activities of the Orissa police can be seen. The Orissa police never regards the People's representatives as Member of

Parliament, Member of Local Bodies etc. On 11.6.92 also, the brutal Orissa police unauthorisedly entered into my Home in Bhanipata, Kalahandi, Orissa and for which I was forced to raise my voice emotionally in the Lok Sabha on 15.7.92 during Zero Hours.

Further I may draw your kind attention to the news that are published in the daily newspapers *The Times of India*. (English daily) dated 18.7.92 regarding the inhumanity toured to a public representative and elected Sarpanch of B.J.P., Dharmagarh Panchayat, Shri Ghansayanm Agarwala. Police arrested him, made him naked and him to parade in the day-light throughout the town on 25.7.92 and lastly he was brought before the hon. Magistrate with full naked body, along with some others in the same manner. There are so many cases everybody. Police are torturing and terrifying the entire Kalahandi people in Orissa.

Sir, is it not a sign showing that the Kalahandi police are licence-holders for terrorism and the system of Orissa administration has collapsed in Kalahandi, Orissa? Hence appropriate steps in the matter may kindly be taken to check up this terrorist riots now, otherwise, the people to kalahandi will be set into peril.....[Interruptions]

MR. SPEAKER: Please, take your seats, You all cannot speak at the same time. I have allowed Shri Rabi Ray. There are rules which we have to follow.

[Translation]

SHRI RABI RAY (Kendrapada): Mr. Speaker Sir, I would like to draw the attention of the House, as well as yours towards a very serious matter. The Central bureau of investigation under the Central Government has been writing to the Karnatak Government for the last so many days for granting permission to examine the Fairgrowth Company. You will be surprised to learn that the Karnataka Government is deliberately holding it. The reason for this is a liquor magnate, whose name I would not like to reveal, because you will not permit it. One liquor

contractor, who is in the Board of Directors of Fairgrowth Agencies, is very near to the Chief Minister of Karnataka and he has shares of Rs. 2 lakh 50 thousand of the company. He has been granted the licence for bottling of 'Arak' for four districts and for opening of distillery in Banglore he has been given Rs.10 crore. This is the reason that orders are not being given to examine the company, whereas the permission for investigation regarding Vijaya Bank has been given. Some Hyderabad company has taken Rs.23 cror, and the Karnataka Government has given permission for investigations in this case. The C.B.I. is under the Prime Minister and the Chief Minister of Karnataka is also of the Congress Party and this liquor contractor himself is one of the director in Fairgrowth Company, that is why the permission to examine this company is not being granted. Through you, I would like to urge the Government that it should be examined by the CBI and the Central Government should make a statement on this and take the house into confidence. The C.B.I. is under the Prime Minister and Mr. Mahadhavan, Joint Director has been entrusted or the responsibility of investigation on this case. One Minister has resigned in connection with the Fair growth company. Through you, I would like to tell the Government that the liquor Contractor is also in the Board of Directors of Fairgrowth company.'

[English]

MR. SPEAKER: That part of the statement will not form part of the record.

[Translation]

SHRI RABI RAY: Why this discrimination? The permission to examine the Vijaya Bank has been granted, but it is not being given in this case. It is the responsibility of the Central Government and you should ask the Government to make a statement on this issue.

[English]

DR. KARTIKESWAR PATRA(Balassore): Sir, you must heard the news item, yesterday night, on the T.V., which referred to the cyclone that had hit the coastal areas of Orissa.

MR. SPEAKER: I will allow you.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Speaker Sir, I would like to draw the attention of the House to the games which are going on in Barcelona. The games have started there. After a long time Doordarshan and Radio got an opportunity to telecast the programmes from there through their own network or other medicines but it is very sad that today we are deprived of these games. We are not able to see even a hockey match. Yesterday, there was a hockey match between India and Germany. We telephoned 'Doordarshan' several times that it should make arrangements for direct telecast of this match after talking to some other country. It is very sorry state of affairs that where the 30 countries have got this opportunity but we are deprived of this facility. I want that atleast arrangements should be made to telecast the forthcoming matches. It is our request that the match should be telecast, whether it is with the help of neighbouring country, star T.V. or B.B.C.

SHRI NITISH KUMAR (Barh): Mr. Speaker Sir, we wanted to raise this same question and we want to support this. This is a serious matter. The Government should make some kind of arrangements.....(Interruptions)